

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 92
TO BE ANSWERED ON 18.07.2016**

INOPERATIVE EPF ACCOUNTS

92. SHRI V. ELUMALAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Employees Provident Fund Organisation provides/ proposes to provide interest on the inoperative EPF accounts;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to suspend interest credit on inoperative EPF accounts in the absence of any fresh contributions in these accounts for three years; and**
- (d) if so, the details thereof along with the other steps proposed to be taken in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): As per existing provisions of paragraph 60(6) of Employees' Provident Funds (EPF) Scheme, 1952, interest shall not be credited to the account of a member from the date on which it has become inoperative.

(c): At present, there is no proposal under consideration of the Government to amend paragraph 60 (6) of the EPF Scheme, 1952.

(d): Does not arise in view of reply to part (c) of the Question above.
